

- (e) if so, the details thereof along with the names of those officials; and
- (f) the details of action Government proposes in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) Eight complaints regarding alleged irregularities in Commonwealth Games were received by the CBI and 14 such complaints were received in the Central Vigilance Commission.

(b) and (c) The Chief Technical Examiner's Unit of the Central Vigilance Commission, as a part of its routine work, had undertaken intensive examination of works related to Commonwealth Games. A total of 16 works related to Commonwealth Games were inspected by CTE Unit. The Commission referred one of the cases regarding upgrading of street lighting of roads in Delhi under jurisdiction of MCD phase – I to the CBI for detailed investigations. The CBI has since registered a regular case on 16.06.2010.

(d) to (f) The Commission in its inquiry found that works were awarded at higher rates and the quality of the works was also not upto the mark. Further, ineligible agencies were also awarded the works. The Commission has advised the organizations concerned to take corrective steps in the works inspected. Organizations have been advised to bring in systemic improvement, adherence to CVC guidelines on transparency in tendering and procurement and fixing of responsibility against officers identified for lapses.

The advice/recommendation of the CVC is processed in accordance with established guidelines by the concerned Departments.

#### **Anomalies out of sixth pay commission**

2780. SHRI A. ELAVARASAN: Will the PRIME MINISTER be pleased to state:

- (a) whether Government has extended the term of the National Anomaly Committee which had been set up to look into the anomalies arising out of the recommendations of the Sixth Pay Commission; and
- (b) if so, the details thereof and timeframe by which the committee would submit its reports?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) Yes, Sir. The tenure of National Anomaly Committee, set up to look into anomalies arising out of recommendations of Sixth Central Pay Commission, has been extended up to 31st March, 2011. The National Anomaly Committee is not expected to submit any report. Anomalies are resolved through the process of constructive dialogue and discussion with the representatives of the Staff Side.

**Cadre review for organized Nontechnical Services**

2781. SHRI RAMA CHANDRA KHUNTIA: Will the PRIME MINISTER be pleased to state:

- (a) the number of cadre reviews that have been completed for the organized Nontechnical civil services;
- (b) the details thereof, service-wise; and
- (c) the steps that are being taken to expedite such cadre reviews?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) Ordinarily, cadre review of all Group 'A' Central Services should be done every five years. In last five years cadre review of seven Organized Non-Technical Group 'A' Civil Services have been completed. The service wise details are given in Statement (*See below*). The authority to review Group 'B', 'C' and 'D' cadres has been delegated to the respective cadre controlling authorities.

- (c) Relevant instructions advising the cadre controlling authorities to take up cadre review timely have been issued and reiterated at regular intervals.

***Statement***

*Service wise details of cadre Review for the Past Five Years*

Sl. No.	Name of the Service	Year of last cadre review
1	2	3
i	Indian Railways Traffic Service	2005
ii	Indian Railways Accounts Service	2005